NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 27(ND)/2016 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF SPECIAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.10.2016

NAME OF THE COMPANY:

Avenue Homes Pvt. Ltd. Vs. M/s. Brys Hotels Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 <u>S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE</u> J. Anwrag Sharma, Advocate Petitienner

Order

This is an application which is supported by the affidavit of the petitioner, Respondent No. 2 as well as the Respondent No. 1 company. Another affidavit has also been filed by Ms. Navneet Bhadla, d/o Shri Harcharan Singh, Respondent No. 3.

2. Learned counsel for the petitioner identifies the signatures of the respective parties on the application and has also drawn our attention to the resolution dated 03.10.2016 for withdrawal of the petition. The aforesaid resolution has been passed by the petitioner company which is duly signed by the two directors namely, S/Shri Harendra Singh Khokhar and Vipul Gupta.

3. In view of the above, the petition is dismissed as withdrawn as the parties have settled the dispute.

TIL (CHIEF JUSTICE M.M. KUMAR) PRESIDENT

(S.K. MOHAPATRA) MEMBER (T)

17.10.2016 (P.K.Sud)